

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 194
TO BE ANSWERED ON 02.02.2018

PRADHAN MANTRI MATRU VANDANA YOJANA

194. SHRIMATI P. K. SREEMATHI TEACHER:
SHRI DINESH TRIVEDI:
SHRI HARI MANJHI:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the salient features of the Pradhan Mantri Matru Vandana Yojana (PMMVY) implemented by the Government indicating the budgetary allocation along with the funds allocated/released and utilized and number of beneficiaries under the scheme during each of the last three years and the current year, State/UT-wise;
- (b) whether the Government has taken note that less than 2 per cent of intended beneficiaries have received direct cash transfer under the said scheme and if so, the details thereof;
- (c) whether the Government has undertaken any assessment of the actual ground level implementation of the scheme and if so, the details thereof;
- (d) whether the Government has any proposal to increase the financial allocation for maternity benefit under the said scheme and if so, the details thereof; and
- (e) the measures taken by the Government to expedite implementation of scheme and ensure timely distribution of benefits to the beneficiaries?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT
(DR. VIRENDRA KUMAR)

- (a) & (b) The salient features of the Pradhan Mantri Matru Vandana Yojana (PMMVY) are annexed at **Annexure-I**. The Ministry of Women and Child Development is implementing PMMVY with effect from 01.01.2017. The budgetary allocation for the current financial of 2017-18 is ₹ 2700.00 Crores. The State/UT-wise details of funds sanctioned/ released so far under PMMVY during the year 2017-18 are at **Annexure-II**. The State/UT-wise number of beneficiaries and details of maternity benefits paid to the beneficiaries so far generated through Pradhan Mantri Matru Vandana Yojana-Common Application Software (PMMVY-CAS) is at **Annexure-III**.
- (c) The ground level monitoring of implementation of PMMVY is being done through PMMVY-CAS on real time basis. The PMMVY-CAS software tracks the location of village from where the beneficiary has applied and received benefits.
- (d) No, Madam.
- (e) The Ministry has been reviewing the implementation of the scheme through National Conferences and Video Conference (VC) meetings with States/UTs.

Statement referred to in reply to part (a) of the Lok Sabha Unstarred Question No. 194 for answer on 02.02.2018 raised by Shrimati P.K. Sreemathi Teacher, Shri Dinesh Trivedi and Shri Hari Manjhi regarding Pradhan Mantri Matru Vandana Yojana (PMMVY)

Salient features of the Pradhan Mantri Matru Vandana Yojana (PMMVY)

(i) The maternity benefit, are available to a woman for the first living child of family subject to fulfilment of conditionalities. All the pregnant women and lactating mothers in regular employment with Central Government or State Governments or Public Sector Undertakings or those who are in receipt of similar benefits under any law for the time being in force, are excluded.

(ii) The conditionalities and number of instalments under PMMVY are as under:

Cash Transfer	Conditions	Amount in ₹
First Installment	• Early Registration of Pregnancy	1,000/-
Second Installment	• Received at least one antenatal Check-up (after 6 months of pregnancy)	2,000/-
Second Installment	• Child birth is registered • Child has received first cycle of BCG, OPV, DPT and Hepatitis-B or its equivalent/substitute	2,000/-

(iii) Mother and Child Protection (MCP) Card is the verification tool for verification of fulfillment of conditionalities.

(iv) Early registration of pregnancy has been considered as registration of pregnancy within 150 days from the date of her Last Menstrual Period (LMP) and duly recorded on MCP Card.

(v) All Pregnant Women who have registered their pregnancy for the first child in family on or after 01.01.2017 are eligible for getting benefit under the programme.

(vi) The funds to the beneficiaries under PMMVY will be transferred directly to their Bank/Post Office account in Direct Benefit Transfer Mode.

(vii) If a beneficiary delivers twins/triplet/quadruplet, it will be counted as first live child in the family.

(viii) An eligible beneficiary can apply, at any point of time but not later than two years of pregnancy.

(ix) The grants-in-aid are transferred in ESCROW Account as well as State/UT treasury for different components of the scheme. For the maternity benefit component (Conditional Cash Transfer of ₹ 5,000/-) is transferred to the Escrow Account of the States/UTs and remaining components is through State/UT's Treasury Account.

(x) At the Centre, the scheme is being implemented by Ministry of Women and Child Development. The States/UTs have option to implement the scheme either through Women & Child Development Department/Social Welfare Department or through Health & Family Welfare Department.

Statement referred to in reply to part (a) of the Lok Sabha Unstarred Question No. 194 for answer on 02.02.2018 raised by Shrimati P.K. Sreemathi Teacher, Shri Dinesh Trivedi and Shri Hari Manjhi regarding Pradhan Mantri Matru Vandana Yojana (PMMVY) State/UT-wise details of funds sanctioned/released during the year 2017-18 (As on 29.01.2018) under the Pradhan Mantri Matru Vandana Yojana (PMMVY)

Sl. No.	State/UT	Funds Sanctioned/Released (Amount in ₹ Lakhs)
1	Andaman & Nicobar Islands	163.08
2	Andhra Pradesh	7022.36
3	Arunachal Pradesh	912.83
4	Assam	10448.26
5	Bihar	17034.15
6	Chandigarh	290.41
7	Chhattisgarh	4179.58
8	Dadra & Nagar Haveli	102.62
9	Daman & Diu	61.56
10	Delhi	2008.90
11	Goa	162.92
12	Gujarat	10186.87
13	Haryana	4324.30
14	Himachal Pradesh	1821.64
15	Jammu & Kashmir	3018.45
16	Jharkhand	5622.70
17	Karnataka	10248.81
18	Kerala	5465.58
19	Lakshadweep	17.57
20	Madhya Pradesh	12320.53
21	Maharashtra	12821.10
22	Manipur	1474.07
23	Meghalaya	1110.83
24	Mizoram	709.87
25	Nagaland	1035.06
26	Odisha	7143.33
27	Puducherry	331.68
28	Punjab	4539.49
29	Rajasthan	11486.97
30	Sikkim	354.33
31	Tamil Nadu	12087.85
32	Telangana	6920.38
33	Tripura	1845.48
34	Uttarakhand	2610.99
35	Uttar Pradesh	33616.64
36	West Bengal	10245.03
Total		204266.45

Statement referred to in reply to part (a) of the Lok Sabha Unstarred Question No. 194 for answer on 02.02.2018 raised by Shrimati P.K. Sreemathi Teacher, Shri Dinesh Trivedi and Shri Hari Manjhi regarding Pradhan Mantri Matru Vandana Yojana (PMMVY) State/UT-wise number of beneficiaries and details of maternity benefits paid to the beneficiaries during the year 2017-18 (As on 29.01.2018) under the Pradhan Mantri Matru Vandana Yojana (PMMVY)

Sl. No.	State/UT	No. of Beneficiaries	Maternity Benefit Paid (Amount in ₹)
1.	Andaman & Nicobar Islands	651	13,78,000
2.	Andhra Pradesh	578	12,83,000
3.	Arunachal Pradesh	0	0
4.	Assam	0	0
5.	Bihar	1,676	19,63,000
6.	Chandigarh	740	17,33,000
7.	Chhattisgarh	25,491	3,32,18,000
8.	Dadra & Nagar Haveli	68	95,000
9.	Daman & Diu	0	0
10.	Delhi	0	0
11.	Goa	0	0
12.	Gujarat	6,512	1,46,12,000
13.	Haryana	1,878	33,06,000
14.	Himachal Pradesh	1,830	37,94,000
15.	Jammu & Kashmir	1	1,000
16.	Jharkhand	1,172	14,08,000
17.	Karnataka	990	12,76,000
18.	Kerala	0	0
19.	Lakshadweep	0	0
20.	Madhya Pradesh	31,983	4,07,37,000
21.	Maharashtra	43,796	12,30,62,000
22.	Manipur	0	0
23.	Meghalaya	0	0
24.	Mizoram	236	2,59,000
25.	Nagaland	0	0
26.	Odisha	5	5,000
27.	Puducherry	0	0
28.	Punjab	13,232	2,14,88,000
29.	Rajasthan	1,667	20,97,000
30.	Sikkim	33	34,000
31.	Tamil Nadu	0	0
32.	Telangana	0	0
33.	Tripura	505	5,05,000
34.	Uttar Pradesh	32,003	7,62,12,000
35.	Uttarakhand	0	0
36.	West Bengal	0	0
Total		1,65,047	32,84,66,000

